

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No 201 – IA(Plan)12(AHM)2024
ITEM No 202 – IA/104(AHM)2024
In
C.P.(IB)/91(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd

.....Applicant

V/s

Shree Ram Cottex Industries Pvt Ltd

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Advocate (IA(Plan)12/2024)
: Ms. Noopur Dalal, Advocate (IA/104/2024)
For the State Tax Dept. : Mr. Viral Kansara, Proxy Advocate (IA(Plan)12/2024)
: Ms. Ritu Guru, Advocate (IA/104/2024)

ORDER
(Hybrid Mode)

IA(Plan)12(AHM)2024

Learned Counsel for the RP states that Court directions given vide order dated 01.07.2024 are yet to be complied, seeks and granted one week further time to file reply in the matter.

Learned Counsel for the State Tax Department states that reply to the plan application is ready and he is in the process for filling the same through E-mode as well as through physical mode by end of the day.

Learned Counsel for the RP seeks and granted 7 days' time to file rejoinder in the matter.

IA/104(AHM)2024

Learned for State Tax Department states that she is in the process of E-filing and submitting the hard copy of the reply today. However, the same has been sent to the

learned Counsel for the applicant which is confirmed by the learned Counsel for the applicant.

Learned Counsel for the applicant seeks 7 days' time to file rejoinder in the matter.

Re-list on 20.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)